



**Government of Jammu and Kashmir,
Civil Secretariat, Revenue Department.**

**Notification
Jammu, the 29th March, 2019**

SRO 230-In exercise of the powers conferred by clause (b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (Procedure) Act, 1963 (Act No.XIII of 1963) and in supersession of all previous notifications issued in this behalf, the Government hereby appoint Shri Krishan Lal, KAS, Additional Deputy Commissioner, Kalakote, to be the competent authority for purposes of the said Act within the territorial jurisdiction of Tehsil Kalakote and Taryath of District Rajouri.

By order of the Government of Jammu and Kashmir.

Sd/-

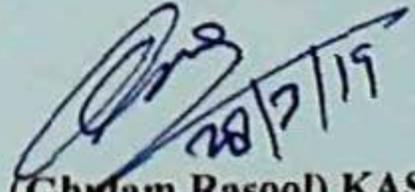
(Shahid Anayatullah) IAS
Commissioner/Secretary to Government,
Revenue Department

Dated: 29th -03- 2019

No: - Rev/LB/12/2017

Copy to the:-

1. Financial Commissioner, Revenue, J&K, Jammu.
2. Commissioner/Secretary to Government, General Administration Department.
3. Divisional Commissioner, Jammu.
4. Secretary to the Government, Department of Law, Justice and Parliamentary Affairs (With 7 copies).
5. Deputy Commissioner, Rajouri.
6. Director, Archives, Archeology & Museums, J&K Jammu.
7. OSD to Advisor (KS) to Hon'ble Governor for information.
8. Shri Krishan Lal, KAS, Additional Deputy Commissioner, Kalakote,
9. Manager Government Press, Jammu/Srinagar for publication in the Govt.Gazette
10. Pvt. Secretary to Commissioner/Secretary to Government, Revenue Deptt.
11. I/C Website Revenue Department.
12. Notification / Stock file.


(Ghulam Rasool) KAS
Deputy Secretary to Government
Revenue Department